

RATIFIED MINUTES OF MEETING No.02/17 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 26.04.2016, ACTUALLY HELD ON 03.05.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 02/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 dated 26.04.2016 was actually held on 03.05.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption/ Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.:15/11/80-ALC2/2012	Party Name: YOKOGAWA INDIA LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:07.06.2016
1 Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 07.06.2016.			

Case No.:15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:07.06.2016
2 Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 07.06.2016.			

Case No.:3/6/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:07.06.2016
3 Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 07.06.2016.			

Case No.:36/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic.No/Date:0510364996 09.09.2013	Defer Date:07.06.2016
4 Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 07.06.2016.			

Case No.:46/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:07.06.2016
5 Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly			

authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014.

In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization.

Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 07.06.2016.

Case No.:21/18/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:07.06.2016

6 **Decision:** The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014.

In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization.

Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 07.06.2016.

Case No.:22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:07.06.2016

7 **Decision:** The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014.

In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization.

Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 07.06.2016.

Case No.:3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:07.06.2016

8 **Decision:** The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014.

In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization.

Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 07.06.2016.

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

9	Case No.:2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:07.06.2016
	Decision: The Committee noted that the firm has requested for time up to mid-May vide letter dated 22.04.2016 to furnish reply to the deficiency (raised by DHI vide UO No.3 (38)/14-TSW (B) dated 04.01.2016) letter sent to them on 22.02.2016 through email and decided to grant time as requested by them to submit reply. Case is deferred to 07.06.2016.			

10	Case No.:30/2/80-ALC2/2016	Party Name: SANDEN VIKAS (INDIA) LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00033/AM17/	RLA File :05/24/040/00089/AM15/	Lic.No/Date:0510387341 26.05.2014	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/10 dated 03.05.2016 as under:- Advance Authorization may be ratified as per GN-4 for Engineering products. RA may take further necessary action accordingly.			

11	Case No.:7/25/80-ALC2/2014	Party Name: SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00607/AM15/	RLA File :34/24/040/00124/AM15/	Lic.No/Date:3410040452 14.08.2014	Defer Date:07.06.2016
	Decision: The Committee noted that firm's application has been sent to C&PC on 13.03.2015 followed by reminders dated 18.05.2015, D.O. letters dated 23.07.2015 and 29.12.2015 and latest reminder on 11.01.2016 for comments. Case is deferred to 07.06.2016.			

12	Case No.:37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:07.06.2016
	Decision: The Committee noted that DHI has informed that the firm's reply dated 19.12.2015 is incomplete as it has not furnished requisite information vide UO No. 3/119/2015-TSW (B) dated 3/2016 and decided to send it again to the firm to furnish specific reply. Case is deferred to 07.06.2016.			

13	Case No.:6/2/80-ALC2/2016	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00009/AM17/	RLA File :31/83/040/00109/AM15/	Lic.No/Date:3110064770 22.08.2014	

Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/13 dated 03.05.2016 as under:-
Advance Authorization may be ratified as per GN-4 for Engineering products.

RA may take further necessary action accordingly.

14	Case No.:29/2/80-ALC2/2016	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00032/AM17/	RLA File :31/83/040/00130/AM15/	Lic.No/Date:3110064820 02.09.2014	

Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/14 dated 03.05.2016 as under:-
Advance Authorization may be ratified as per GN-4 for Engineering products.
RA may take further necessary action accordingly.

15	Case No.:2/22/80-ALC2/2014	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00483/AM15/	RLA File :07/24/040/00198/AM15/	Lic.No/Date:0710106626 03.09.2014	

Decision: The Committee decided to ratify the norms based upon recommendation of C&PC vide OM No. 46011/32/2015-PC-II dated 05.04.2016 (copy to be sent to the firm & RA).

RA may take further necessary action accordingly.

16	Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:07.06.2016

Decision: The Committee noted that the firm's reply has been sent to MSME on 31.08.2015 followed by reminder on 08.12.2015 for comments. Case is deferred to 07.06.2016.

17	Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:07.06.2016

Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to DHI on 10.03.2016 for examination and comments.
Case is deferred to 07.06.2016.

18	Case No.:9/19/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
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HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:07.06.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 07.06.2016.			

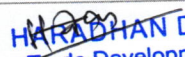
19	Case No.:24/19/80- ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:07.06.2016
Decision: The Committee noted that the firm's reply dated 21.04.2016 has been sent to DIPP on 28.04.2016 for comments. Case is deferred to 07.06.2016.				

20	Case No.:10/22/80- ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:07.06.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 29.01.2016 for examination and comments. Case is deferred to 07.06.2016.				

21	Case No.:11/25/80- ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:07.06.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to MSME on 21.01.2016 for examination and comments. Case is deferred to 07.06.2016.				

22	Case No.:37/22/80- ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date:0810133876 20.11.2014	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application was again sent to C&PC on 13.01.2016 for examination and comments. Case is deferred to 07.06.2016.				

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23	Case No.:15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 07.06.2016.				

24	Case No.:16/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 07.06.2016.				

25	Case No.:19/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 07.06.2016.				

26	Case No.:23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:07.06.2016
Decision: The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 and additional reply dated 30.09.2015 also sent to C&PC on 09.10.2015 followed by reminder on 11.01.2016 for comments. Case is deferred 07.06. 2016.				

27	Case No.:16/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 followed by reminder on 28.07.2015; 11.09.2015; 20.10.2015, 08.12.2015 and 11.01.2016 to expedite comments. However				

DRDO has informed that the application has been forwarded to Department of Expenditure, M/o Finance for comments.
Case is deferred to 07.06.2016.

28	Case No.:18/25/80-ALC2/2015	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00458/AM16/	RLA File :03/95/040/00798/AM15/	Lic.No/Date:0310792501 31.12.2014	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No.TSW B 3/26/2016 dated 26.04.2016(copy to be sent to RA and firm). RA may take action accordingly.				

29	Case No.:56/2/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

30	Case No.:59/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00062/AM17/	RLA File :03/94/040/01157/AM15/	Lic.No/Date:0310795315 15.04.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/13 dated 03.05.2016 as under:- 1. Net Fabricated weight of export product may be specified as 75750 Kgs. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2, 3 & 8. 3. Quantities of import items at Sl. No. 1 & 3 may be allowed as 10244 Kgs. & 825 Kgs. respectively as 1.07 Kgs./kg. content in export item. 4. Quantity of import item at Sl. No. 2 may be allowed as 54986 Kgs. inclusive of 12.3 % wastage after taking 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 4 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 451 Kgs. inclusive of 5 % wastage. 6. Quantity of import item at Sl. No. 5 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be allowed as 1707 Kgs. inclusive of 8 % wastage after taking 20 % recovery from scrap. 7. Quantity of import item at Sl. No. 6 may be allowed as 11 Nos. on net to net basis. Duty free weight of this item may be allowed as 2037.3 Kgs. inclusive of 8 % wastage after taking 20 % recovery from scrap. 8. Quantity of import item at Sl. No. 7 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 717.2 Kgs. inclusive of 7.2 % wastage after taking 20 % recovery from scrap. 9. Quantity of import item at Sl. No. 8 may be allowed as 32.7 Kgs.(1.47 Meters) inclusive of 2 % wastage. 10. Quantity of import item at Sl. No. 9 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be as 414.8 Kgs. inclusive of 7.2 % wastage after taking 20 % recovery from scrap. 11. Quantity of import item at Sl. No. 10 may be allowed as 1 No. on net to net basis. Duty free weight of this item may be as 13.4 Kgs. inclusive of 7.2 % wastage after taking 20 % recovery from scrap. 12. Quantity of import item at Sl. No. 11 may be allowed as 64 Kgs.(4 Nos.) on net to net basis. 13. Quantity of import item at Sl. No. 12 may be allowed as 143 Kgs.(24 Nos.) on net to net basis. 14. Quantity of import item at Sl. No. 13 may be allowed as 12 Kgs.(6 Nos.) on net to net basis.				

15. Quantity of import item at Sl. No. 14 may be allowed as 298 Kgs.(48 Nos.) on net to net basis.
 16. Quantities of import items at Sl. No. 15, 16 & 17 (welding Consumables) may be allowed as 1043 Kgs. each.
 17. Import item at Sl. No. 18 i.e. welding Strips may be deleted as firm has not submitted any details of Weld overlay.

RA may take further necessary action accordingly.

31	Case No.: 61/2/80-ALC2/2016	Party Name: POLMOR STEEL PVT LTD	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00064/AM17/	RLA File :09/24/040/00029/AM16/	Lic.No/Date: 0910061907 21.04.2015	Defer Date: 07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

32	Case No.: 11/2/80-ALC2/2016	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00014/AM17/	RLA File :03/94/040/01207/AM15/	Lic.No/Date: 0310795529 24.04.2015	Defer Date: 07.06.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

33	Case No.: 53/2/80-ALC2/2016	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00056/AM17/	RLA File :03/94/040/00060/AM16/	Lic.No/Date: 0310795652 30.04.2015	Defer Date: 07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

34	Case No.: 17/13/80-ALC2/2015	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00267/AM16/	RLA File :09/24/040/00103/AM16/	Lic.No/Date: 0910062058 22.05.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO Note No.30 (150)/15-ME dated 02.05.2016(copy to be sent to RA and firm). RA may take further necessary action accordingly.				

35	Case No.: 2/22/80-ALC2/2015	Party Name: PUSH-UP THREAD DIES PVT.LTD.	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00412/AM16/	RLA File :33/21/040/00008/AM16/	Lic.No/Date: 3310030208 22.06.2015	Defer Date: 07.06.2016
Decision: The Committee noted that reminder through email dated 22.02.2016 has been issued to RA and firm to				

send hard copies of the application to DGFT HQ for consideration of their case.
Case is deferred to 07.06.2016.

36	Case No.:12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's reply dated 15.01.2016 has been sent to C&PC for examination and comments on 18.02.2016. Case is deferred to 07.06.2016.				

37	Case No.:3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's reply dated 09.01.2016 has been sent to MSME for examination and comments on 14.01.2016. Case is deferred to 07.06.2016.				

38	Case No.:50/2/80-ALC2/2016	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00053/AM17/	RLA File :07/24/040/00125/AM16/	Lic.No/Date:0710108479 08.07.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

39	Case No.:31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.03.2016 for examination and comments. Case is deferred to 07.06.2016.				

40	Case No.:38/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00041/AM17/	RLA File :05/23/040/00172/AM16/	Lic.No/Date:0510395029 22.07.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO Note dated 03.05.2016(copy to be sent to RA and firm). RA may take further necessary action accordingly.				

41	Case No.:15/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
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HQ File :01/80/050/00265/AM16/	RLA File :05/24/040/00199/AM16/	Lic.No/Date:0510395057 23.07.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's additional reply dated 03.12.2015 has been sent to C&PC on 28.12.2015 for examination and comments. Case is deferred to 07.06.2016.			

Case No.:60/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
42 HQ File :01/80/050/00063/AM17/	RLA File :05/24/040/00196/AM16/	Lic.No/Date:0510395077 24.07.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

Case No.:7/2/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
43 HQ File :01/80/050/00010/AM17/	RLA File :34/24/040/00321/AM15/	Lic.No/Date:3410041410 29.07.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

Case No.:28/2/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
HQ File :01/80/050/00031/AM17/	RLA File :05/24/040/00234/AM16/	Lic.No/Date:0510395249 07.08.2015	
44	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/44 dated 03.05.2016 as under:- 1. Net weight of export product may be specified as 1179 Kgs. 2. Quantity of import item may be allowed as 4951.8 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap. RA may take further necessary action accordingly.		

Case No.:98/2/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
45 HQ File :01/80/050/00101/AM17/	RLA File :04/24/040/00047/AM16/	Lic.No/Date:0410160908 13.08.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO Note No.3/39/2016/TSW (B) dated 02.05.2016(copy to be sent to RA and firm). RA may take further necessary action accordingly.			

Case No.:83/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
46 HQ File	RLA File	Lic.No/Date:0710108626	Defer

:01/80/050/00086/AM17/	:07/24/040/00168/AM16/	19.08.2015	Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

47	Case No.:14/2/80-ALC2/2016	Party Name: ENDRESS AND HAUSER (INDIA) AUTOMATION INSTRU-	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00017/AM17/	RLA File :03/94/040/00430/AM16/	Lic.No/Date:0310798517 27.08.2015	
Decision: The Committee decided to close the case as RA has issued the above mentioned AA on net to net basis (GN-4 for engineering products).				
RA may take further necessary action accordingly.				

48	Case No.:7/16/80-ALC2/2015	Party Name: WHEELS INDIA LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00292/AM16/	RLA File :04/24/040/00131/AM16/	Lic.No/Date:0410160967 31.08.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's reply dated 01.04.2016 has been received and is being sent to DHI for examination and comments. Case is deferred to 07.06.2016.				

49	Case No.:108/2/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00111/AM17/	RLA File :04/24/040/00087/AM16/	Lic.No/Date:0410160969 01.09.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO Note No.3/43/2016/TSW (B) dated 02.05.2016(copy to be sent to RA and firm). RA may take further necessary action accordingly.				

50	Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred to 07.06.2016.				

51	Case No.:104/2/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00107/AM17/	RLA File :04/24/040/00135/AM16/	Lic.No/Date:0410161012 11.09.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

52	Case No.:57/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00060/AM17/	RLA File :05/24/040/00297/AM16/	Lic.No/Date:0510395736 24.09.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

53	Case No.:1/2/80-ALC2/2016	Party Name: WIRTGEN INDIA PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00004/AM17/	RLA File :31/82/040/00132/AM16/	Lic.No/Date:3110065701 08.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

54	Case No.:106/2/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00109/AM17/	RLA File :04/24/040/00145/AM16/	Lic.No/Date:0410161085 08.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

55	Case No.:23/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00026/AM17/	RLA File :05/23/040/00289/AM16/	Lic.No/Date:0510395868 09.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that DIPP vide ID No.12/36/2016-TSW/55 dated 03.05.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantities of import items at Sl. No. 2 to 6 in Nos. also in addition to their weights. 3. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 7 to 10 & 13) supported by overlay areas and thicknesses. Case is deferred to 07.06.2016.				

56	Case No.:2/16/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00287/AM16/	RLA File :09/24/040/00388/AM16/	Lic.No/Date:0910062708 12.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm and the RA were requested to forward hard copy of the application on 07.12.2015 followed by reminder on 11.01.2016 and 22.02.2016 sent through email and decided to issue another reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 07.06.2016.				

57	Case No.:79/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

58	Case No.:80/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

59	Case No.:3/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

60	Case No.:4/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00289/AM16/	RLA File :09/24/040/00398/AM16/	Lic.No/Date:0910062718 13.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

61	Case No.:5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

62	Case No.:25/2/80-ALC2/2016	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 26.04.2016 for examination				

and comments. Case is deferred to 07.06.2016.

63	Case No.:17/16/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00302/AM16/	RLA File :05/24/040/00305/AM16/	Lic.No/Date:0510396006 21.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 28.12.2015 for examination and comments. Case is deferred to 07.06.2016.				

64	Case No.:18/16/80-ALC2/2015	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00303/AM16/	RLA File :05/24/040/00221/AM16/	Lic.No/Date:0510396072 30.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm has informed vide letter dated 28.12.2015 that the above mentioned AA has been obtained on repeat basis in terms of Para 4.12 (iv) of HBP 2015-2020 and decided to confirm from the RA whether the statement is correct. Case is deferred to 26.04.2016.				

65	Case No.:19/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00304/AM16/	RLA File :09/24/040/00430/AM16/	Lic.No/Date:0910062807 30.10.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

66	Case No.:4/2/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

67	Case No.:3/2/80-ALC2/2016	Party Name: FABTECH PROJECTS & ENGINEERS LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00006/AM17/	RLA File :31/83/040/00108/AM16/	Lic.No/Date:3110065749 05.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. 3, 4, 5 & 11 (Export product wise) of Standard Deficiency Letter. Case is deferred to 07.06.2016.				

68	Case No.:81/2/80-	Party Name: DYNAMATIC	Meet No/Date:2/80-	Status:
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ALC2/2016	TECHNOLOGIES LIMITED,	ALC2/2016 26.04.2016	Deferred
HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

Case No.:16/2/80- ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Approved
HQ File :01/80/050/00019/AM17/	RLA File :03/94/040/00545/AM16/	Lic.No/Date:0310800126 06.11.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/69 dated 03.05.2016 as under:- 1. Net Empty weight of export product may be specified as 46947 Kgs. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 3. 3. Quantity of import item at Sl. No. 1 may be allowed as 38744 Kgs. as 1.05 Kgs./kg. content in export item. 4. Quantity of import item at Sl. No. 2 may be allowed as 3804 Kgs. inclusive of 6.7 % wastage after taking 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 431 Kgs. inclusive of 3 % wastage. 6. Quantity of import item at Sl. No. 4 may be allowed as 16 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 1268 Kgs. inclusive of 3 % wastage. 7. Quantities of import items at Sl. No. 5, 6 & 7 (welding Consumables) may be allowed as 439 Kgs. each.			
RA may take further necessary action accordingly.			

Case No.:27/2/80- ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 26.04.2016 for examination and comments.			
Case is deferred to 07.06.2016.			

Case No.:33/2/80- ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
HQ File :01/80/050/00036/AM17/	RLA File :03/94/040/00621/AM16/	Lic.No/Date:0310800216 10.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to send reminder to the firm and the RA to forward 4 sets of the application for consideration of the case.			
Case is deferred to 07.06.2016.			

72	Case No.:36/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00039/AM17/	RLA File :03/94/040/00628/AM16/	Lic.No/Date:0310800192 10.11.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/72 dated 03.05.2016 as under:- 1. Net Empty weight of export product may be specified as 155.9 MT. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 2. 3. Quantity of import item at Sl. No. 1 may be allowed as 37488 Kgs. as 1.233 Kgs./kg. content in export item after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 7415 Kgs. as 1.40 Kgs./kg. content in export item after taking 1/3rd recovery from scrap. 5. Quantity of import item at Sl. No. 3 may be allowed as 13 Nos. on net to net basis. Duty free weight of this item may be allowed as 34450 Kgs. as 2.107 Kgs./kg. content in export item after taking 20 % recovery from scrap. 6. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 7599 Kgs. as 1.064 Kgs./kg. content in export item after taking 20 % recovery from scrap. 7. Quantity of import item at Sl. No. 5 may be allowed as 32 Kgs.(30 Nos.) on net to net basis. 8. Quantity of import item at Sl. No. 6 may be allowed as 15 Kgs.(88 Nos.) on net to net basis. 9. Quantity of import item at Sl. No. 7 may be allowed as 403 Kgs.(282 Nos.) on net to net basis. 10. Quantity of import item at Sl. No. 8 may be allowed as 1 Kg.(12 Nos.) on net to net basis. 11. Quantities of import items at Sl. No. 9, 10, 11 & 12 (welding Consumables) may be allowed as 702 Kgs. , 702 Kgs. , 2242 Kgs. & 1540 Kgs. respectively. RA may take further necessary action accordingly.				

73	Case No.:52/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00055/AM17/	RLA File :03/94/040/00573/AM16/	Lic.No/Date:0310800189 10.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

74	Case No.:2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to send reminder to the firm and the RA to forward 4 sets of the application for consideration of the case. Case is deferred to 07.06.2016.				

75	Case No.:14/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

76	Case No.:5/2/80-ALC2/2016	Party Name: BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00008/AM17/	RLA File :34/24/040/00217/AM16/	Lic.No/Date:3410041694 26.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. 3, 4, 5 & 11 of Standard Deficiency Letter. Case is deferred to 07.06.2016.				

77	Case No.:35/2/80-ALC2/2016	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00038/AM17/	RLA File :03/95/040/00640/AM16/	Lic.No/Date:0310800411 26.11.2015	
Decision: The Committee noted that RA vide letter F.No.03/95/040/640/AM16/212 dated 26.11.2015 has informed that the above mentioned AA has been issued on Repeat Basis in terms of Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) and decided to close the case. RA may take further necessary action accordingly.				

78	Case No.:22/2/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00025/AM17/	RLA File :05/23/040/00352/AM16/	Lic.No/Date:0510396448 27.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to send reminder to the firm and the RA to forward 4 sets of the application for consideration of the case. Case is deferred to 07.06.2016.				

79	Case No.:26/2/80-ALC2/2016	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00029/AM17/	RLA File :05/23/040/00355/AM16/	Lic.No/Date:0510396449 27.11.2015	Defer Date:07.06.2016
Decision: The Committee noted that DHI has informed that the case is to be considered as per Sub-Committee				

Report and decided to ask the firm to submit Essentiality Certificate from DGHC for ratification of norms. Case is deferred to 07.06.2016.

80	Case No.:55/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00058/AM17/	RLA File :05/23/040/00351/AM16/	Lic.No/Date:0510396447 27.11.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO Note dated 03.05.2016(copy to be sent to RA and firm). RA may take further necessary action accordingly.				

81	Case No.:13/2/80-ALC2/2016	Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00016/AM17/	RLA File :03/94/040/00678/AM16/	Lic.No/Date:0310800481 30.11.2015	
Decision: The Committee noted that RA vide letter F.No.03/94/040/678/AM16/83 dated 30.11.2015 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case. RA may take further necessary action accordingly.				

82	Case No.:11/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00451/AM16/	RLA File :03/95/040/00621/AM16/	Lic.No/Date:0310800533 01.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DRDO, M/o Defence on 22.03.2016 for examination and comments. Case is deferred to 07.06.2016.				

83	Case No.:37/2/80-ALC2/2016	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00040/AM17/	RLA File :03/94/040/00662/AM16/	Lic.No/Date:0310800525 01.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

84	Case No.:58/2/80-ALC2/2016	Party Name: AGH ALTECH PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00061/AM17/	RLA File :05/23/040/00374/AM16/	Lic.No/Date:0510396480 02.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

85	Case No.:17/2/80-ALC2/2016	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00020/AM17/	RLA File :03/94/040/00550/AM16/	Lic.No/Date:0310800631 03.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. 3, 4, 5 & 11(Export Product wise) of Standard Deficiency Letter. Case is deferred to 07.06.2016.				

86	Case No.:15/2/80-ALC2/2016	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00018/AM17/	RLA File :05/23/040/00371/AM16/	Lic.No/Date:0510396524 04.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

87	Case No.:103/2/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00106/AM17/	RLA File :04/24/040/00187/AM16/	Lic.No/Date:0410161362 07.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to send reminder to the firm and the RA to forward 4 sets of the application for consideration of the case. Case is deferred to 07.06.2016.				

88	Case No.:9/25/80-ALC2/2015	Party Name: I H D INDUSTRIES PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00449/AM16/	RLA File :04/24/040/00160/AM16/	Lic.No/Date:0410161384 09.12.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO Note dated 03.05.2016 as per GN-4 for Engineering products (copy to be sent to RA and firm). RA may take further necessary action accordingly.				

89	Case No.:13/25/80-ALC2/2015	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00453/AM16/	RLA File :03/95/040/00668/AM16/	Lic.No/Date:0310800834 09.12.2015	Defer Date:07.06.2016

Decision: The Committee noted that deficiency raised by MSME dated 29.03.2016 has been sent to the firm on 06.04.2016 through email to furnish reply. Case is deferred to 26.04.2016.

90	Case No.: 8/2/80-ALC2/2016	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00011/AM17/	RLA File :31/83/040/00120/AM16/	Lic.No/Date:3110065787 10.12.2015	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/90 dated 03.05.2016 as under:- - Quantity of import item at Sl. No. 1 may be allowed as 3780 Kgs. as 1.40 Kgs./Kg. content in the export items after taking 2/3rd recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 1485 Kgs. as 1.57 Kgs./Kg. content in the export items after taking 2/3rd recovery from scrap. RA may take further necessary action accordingly.			

91	Case No.: 74/2/80-ALC2/2016	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00077/AM17/	RLA File :31/83/040/00121/AM16/	Lic.No/Date:3110065788 10.12.2015	Defer Date:07.06.2016
	Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. 3 & 11 of Standard Deficiency Letter. Case is deferred to 07.06.2016.			

92	Case No.: 51/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00054/AM17/	RLA File :05/23/040/00378/AM16/	Lic.No/Date:0510396605 14.12.2015	Defer Date:07.06.2016
	Decision: The Committee noted that DIPP vide ID No.12/36/2016-TSW/55 dated 03.05.2016 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- - Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. - Quantity of import item at Sl. No. 2 in meters also in addition to its weight. - Quantities of import items at Sl. No. 3 to 9 in Nos. also in addition to their weights. Case is deferred to 07.06.2016.			

93	Case No.: 34/2/80-ALC2/2016	Party Name: TPP BOILERS PVT. LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00037/AM17/	RLA File :03/95/040/00696/AM16/	Lic.No/Date:0310801039 15.12.2015	

Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO Note dated 03.05.2016 as per SION C-1647 (copy to be sent to RA and firm).

RA may take further necessary action accordingly

94	Case No.: 102/2/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00105/AM17/	RLA File :04/24/040/00167/AM16/	Lic.No/Date:0410161426 15.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

95	Case No.: 10/25/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00450/AM16/	RLA File :04/24/040/00189/AM16/	Lic.No/Date:0410161431 16.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 07.03.2016 for examination and comments. Case is deferred to 07.06.2016.				

96	Case No.: 24/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00027/AM17/	RLA File :05/24/040/00421/AM16/	Lic.No/Date:0510396625 16.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

97	Case No.: 31/2/80-ALC2/2016	Party Name: FLEET GASKETS INDIA PVT. LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00034/AM17/	RLA File :05/23/040/00323/AM16/	Lic.No/Date:0510396627 16.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

98	Case No.: 32/2/80-ALC2/2016	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00035/AM17/	RLA File :05/23/040/00384/AM16/	Lic.No/Date:0510396635 16.12.2015	
Decision: The Committee noted that the firm vide email dated 28.04.2016 has informed that the above mentioned AA has been surrendered by them and accordingly decided to close the case. RA may take further necessary action accordingly.				

99	Case No.:49/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00052/AM17/	RLA File :03/95/040/00706/AM16/	Lic.No/Date:0310801112 16.12.2015	
	Decision: The Committee noted that RA vide letter F.No.03/95/040/706/AM16/212 dated 16.12..2015 has informed that the above mentioned AA has been issued on Repeat Basis in terms of Para 4.7 read with 15/80/ALC 2/2015 dated 27.10.2015 and decided to close the case. RA may take further necessary action accordingly.			

100	Case No.:54/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00057/AM17/	RLA File :05/23/040/00394/AM16/	Lic.No/Date:0510396636 16.12.2015	Defer Date:07.06.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

101	Case No.:12/2/80-ALC2/2016	Party Name: HONDA TRADING COPN. INDIA PVT. LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00015/AM17/	RLA File :05/23/040/00376/AM16/	Lic.No/Date:0510396649 17.12.2015	Defer Date:07.06.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

102	Case No.:18/2/80-ALC2/2016	Party Name: MULTI MAX ENGINEERING WORKS PVT.LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00021/AM17/	RLA File :05/24/040/00435/AM16/	Lic.No/Date:0510396656 17.12.2015	Defer Date:07.06.2016
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/36/2016-TSW/102 dated 03.05.2016 and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Detailed calculations for the quantities of import items at Sl. No. 7 to 9 supported by length and number of tubes in the export products Case is deferred to 07.06.2016.			

103	Case No.:20/2/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00023/AM17/	RLA File :05/24/040/00440/AM16/	Lic.No/Date:0510396754 21.12.2015	

Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/103 dated 03.05.2016 as under:-

1. Net weight of export product may be specified as 761.4 Kgs.
2. Quantity of import item may be allowed as 3197.9 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RA may take further necessary action accordingly.

104	Case No.:19/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00022/AM17/	RLA File :05/23/040/00392/AM16/	Lic.No/Date:0510396803 22.12.2015	Defer Date:07.06.2016
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/36/2016-TSW/104 dated 03.05.2016 and decided to send it to the firm to furnish reply:- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. 2. Quantity of import item at Sl. No. 1 in meters also in addition to its weight. Case is deferred to 07.06.2016.			

105	Case No.:39/2/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00042/AM17/	RLA File :03/95/040/00600/AM16/	Lic.No/Date:0310801288 22.12.2015	
	Decision: The Committee noted that RA vide letter F.No.03/95/040/600/AM16/212 dated 22.12.2015 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case. RA may take further necessary action accordingly.			

106	Case No.:40/2/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00043/AM17/	RLA File :03/95/040/00625/AM16/	Lic.No/Date:0310801281 22.12.2015	
	Decision: The Committee noted that RA vide letter F.No.03/95/040/625/AM16/212 dated 22.12.2015 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case. RA may take further necessary action accordingly.			

107	Case No.:41/2/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00044/AM17/	RLA File :03/95/040/00536/AM16/	Lic.No/Date:0310801283 22.12.2015	

Decision: The Committee noted that RA vide letter F.No.03/95/040/536/AM16/212 dated 22.12.2015 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case.

RA may take further necessary action accordingly.

108	Case No.: 42/2/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00045/AM17/	RLA File :03/95/040/00535/AM16/	Lic.No/Date:0310801287 22.12.2015	
	Decision: The Committee noted that RA vide letter F.No.03/95/040/535/AM16/212 dated 22.12.2015 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case. RA may take further necessary action accordingly.			

109	Case No.: 43/2/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00046/AM17/	RLA File :03/95/040/00601/AM16/	Lic.No/Date:0310801279 22.12.2015	
	Decision: The Committee noted that RA vide letter F.No.03/95/040/601/AM16/212 dated 22.12.2015 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case. RA may take further necessary action accordingly.			

110	Case No.: 44/2/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00047/AM17/	RLA File :03/95/040/00624/AM16/	Lic.No/Date:0310801289 22.12.2015	
	Decision: The Committee noted that RA vide letter F.No.03/95/040/624/AM16/212 dated 22.12.2015 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case. RA may take further necessary action accordingly.			

111	Case No.: 45/2/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00048/AM17/	RLA File :03/95/040/00602/AM16/	Lic.No/Date:0310801291 22.12.2015	
	Decision: The Committee noted that RA vide letter F.No.03/95/040/602/AM16/212 dated 22.12.2015 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case. RA may take further necessary action accordingly.			

112	Case No.: 46/2/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00049/AM17/	RLA File :03/95/040/00626/AM16/	Lic.No/Date: 0310801308 22.12.2015	Defer Date: 07.06.2016
	Decision: The Committee noted that RA vide letter F.No.03/95/040/626/AM16/212 dated 22.12.2015 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case. RA may take further necessary action accordingly.			

113	Case No.: 47/2/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00050/AM17/	RLA File :03/95/040/00599/AM16/	Lic.No/Date: 0310801286 22.12.2015	
	Decision: The Committee noted that RA vide letter F.No.03/95/040/599/AM16/212 dated 22.12.2015 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case. RA may take further necessary action accordingly.			

114	Case No.: 69/2/80-ALC2/2016	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00072/AM17/	RLA File :31/83/040/00130/AM16/	Lic.No/Date: 3110065805 22.12.2015	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/14 dated 03.05.2016 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 1100 Nos. on net to net basis. Duty free weight of this item may be allowed as 77217.4 Kgs. as 1.287 Kg./kg. content in export items after taking 20 % recovery from scrap. RA may take further necessary action accordingly.			

115	Case No.: 97/2/80-ALC2/2016	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00100/AM17/	RLA File :22/24/040/00070/AM16/	Lic.No/Date: 2210015389 22.12.2015	Defer Date: 07.06.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

116	Case No.: 2/25/80-ALC2/2015	Party Name: MODERN FLEX ELECTRICALS,	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00442/AM16/	RLA File :56/24/040/00039/AM16/	Lic.No/Date: 5610004783 23.12.2015	Defer Date: 07.06.2016

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP on 15.03.2016) letter sent to them on 29.03.2016 through email and decided to send final reminder to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 07.06.2016.

117	Case No.: 21/2/80-ALC2/2016	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00024/AM17/	RLA File :05/24/040/00453/AM16/	Lic.No/Date:0510397049 23.12.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/117 dated 03.05.2016 as under:- 1. Import item may be allowed on net to net basis with accountability clause as claimed by the firm. RA may take further necessary action accordingly.				

118	Case No.: 82/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

119	Case No.: 15/25/80-ALC2/2015	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00455/AM16/	RLA File :03/95/040/00742/AM16/	Lic.No/Date:0310801412 30.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that RA & Firm were requested to send 4 sets of application for consideration of the case on 29.03.2016 through email and decided to send another reminder to them to send hard copies of the application immediately. Case is deferred to 07.06.2016.				

120	Case No.: 19/25/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.03.2016 for examination and comments. Case is deferred to 07.06.2016.				

121	Case No.: 78/2/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2016	Status: Deferred
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		26.04.2016	
HQ File :01/80/050/00081/AM17/	RLA File :31/83/040/00139/AM16/	Lic.No/Date:3110065842 01.01.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

122	Case No.:10/2/80-ALC2/2016	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00013/AM17/	RLA File :34/24/040/00251/AM16/	Lic.No/Date:3410041786 05.01.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

123	Case No.:71/2/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00074/AM17/	RLA File :31/83/040/00131/AM16/	Lic.No/Date:3110065849 05.01.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

124	Case No.:3/25/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00443/AM16/	RLA File :05/24/040/00487/AM16/	Lic.No/Date:0510397209 06.01.2016	Defer Date:07.06.2016
Decision: The Committee noted that C&PC deficiency letter dater 07.04.2016 has been sent to the firm on 11.04.2016 to furnish reply. Case is deferred to 07.06.2016.				

125	Case No.:48/2/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00051/AM17/	RLA File :03/95/040/00753/AM16/	Lic.No/Date:0310801632 07.01.2016	
Decision: The Committee noted that RA vide letter F.No.03/95/040/00753/AM16/212 dated 07.01.2016 has informed that the above mentioned AA has been issued on Repeat Basis in terms of Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP (Vol.I) and decided to close the case. RA may take further necessary action accordingly.				

126	Case No.:95/2/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
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	HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

	Case No.:86/2/80-ALC2/2016	Party Name: EPE PROCESS FILTERS & ACCUMULATORS P.LTD.,	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
127	HQ File :01/80/050/00089/AM17/	RLA File :09/24/040/00535/AM16/	Lic.No/Date:0910063120 11.01.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DIPP on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

	Case No.:105/2/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Approved
128	HQ File :01/80/050/00108/AM17/	RLA File :04/24/040/00206/AM16/	Lic.No/Date:0410161501 12.01.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO Note No.3/40/2016/TSW (B) dated 02.05.2016(copy to be sent to RA and firm). RA may take further necessary action accordingly.				

	Case No.:1/22/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
129	HQ File :01/80/050/00411/AM16/	RLA File :09/24/040/00552/AM16/	Lic.No/Date:0910063136 13.01.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

	Case No.:20/25/80-ALC2/2015	Party Name: KIRAN EXTRUSION MECHANICS PVT.LTD.	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
130	HQ File :01/80/050/00460/AM16/	RLA File :06/24/040/00037/AM16/	Lic.No/Date:0610038301 13.01.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

	Case No.:72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
131	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date:07.06.2016

Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments.
Case is deferred to 07.06.2016.

132	Case No.:76/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00079/AM17/	RLA File :05/23/040/00427/AM16/	Lic.No/Date:0510397335 15.01.2016	
	Decision: The Committee noted that the firm vide email dated 28.04.2016 has informed that the above mentioned AA has been surrendered by them and accordingly decided to close the case. RA may take further necessary action accordingly.			

133	Case No.:9/2/80-ALC2/2016	Party Name: DRC TECHNO	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00012/AM17/	RLA File :52/24/040/00073/AM16/	Lic.No/Date:5210041733 18.01.2016	Defer Date:07.06.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

134	Case No.:3/22/80-ALC2/2015	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00413/AM16/	RLA File :34/24/040/00262/AM16/	Lic.No/Date:3410041818 19.01.2016	Defer Date:07.06.2016
	Decision: The Committee noted that RA & Firm were requested to send 4 sets of application for consideration of the case on 06.04.2016 through email and decided to send another reminder to them to send hard copies of the application immediately. Case is deferred to 07.06.2016.			

135	Case No.:4/25/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00444/AM16/	RLA File :05/24/040/00504/AM16/	Lic.No/Date:0510397355 19.01.2016	Defer Date:07.06.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 07.03.2016 for examination and comments. Case is deferred to 07.06.2016.			

136	Case No.:65/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80- ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00068/AM17/	RLA File :05/23/040/00444/AM16/	Lic.No/Date:0510397374 20.01.2016	Defer Date:07.06.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

137	Case No.:75/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00078/AM17/	RLA File :05/23/040/00442/AM16/	Lic.No/Date:0510397391 21.01.2016	Defer Date:07.06.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

138	Case No.:85/2/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00088/AM17/	RLA File :08/24/040/00374/AM16/	Lic.No/Date:0810137083 27.01.2016	Defer Date:07.06.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

139	Case No.:107/2/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00110/AM17/	RLA File :04/24/040/00208/AM16/	Lic.No/Date:0410161553 27.01.2016	Defer Date:07.06.2016
	Decision: The Committee decided to call for specific name of the Export Product from the firm as requested by DHI. Case is deferred to 07.06.2016.			

140	Case No.:1/25/80-ALC2/2015	Party Name: UNITED DRILLING TOOLS LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00441/AM16/	RLA File :05/24/040/00493/AM16/	Lic.No/Date:0510397442 29.01.2016	Defer Date:07.06.2016
	Decision: The Committee noted that the firm has not replied to the deficiency letter sent to the firm on 29.03.2016 through email and decided to send final reminder to the firm to submit form Appendix 4E, duly filled in, (Calculation of Export/Import items) to DGFT for consideration of their case immediately failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC/. Case is deferred to 07.06.2016.			

141	Case No.:7/25/80-ALC2/2015	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00447/AM16/	RLA File :32/24/040/00034/AM16/	Lic.No/Date:3210077807 29.01.2016	Defer Date:07.06.2016
	Decision: The Committee noted that DEIT vide letter No. 17(13)/2016-IPHW dated 21.03.2016 has raised deficiency in the firm's application and sent it directly to the firm to furnish reply. Case is deferred to 07.06.2016.			

142	Case No.:77/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING	Meet No/Date:2/80-ALC2/2016	Status: Deferred
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	LIMITED	26.04.2016	
HQ File :01/80/050/00080/AM17/	RLA File :05/23/040/00454/AM16/	Lic.No/Date:0510397457 01.02.2016	Defer Date:07.06.2016
Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/36/2016-TSW/142 dated 03.05.2016 and decided to send it to the firm to furnish reply:- - Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format, export product wise. - Quantities of import items at Sl. No. 3 & 4 in meters also in addition to their weights.			
Case is deferred to 07.06.2016.			

143	Case No.:64/2/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00067/AM17/	RLA File :05/23/040/00446/AM16/	Lic.No/Date:0510397475 02.02.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

144	Case No.:70/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00073/AM17/	RLA File :05/23/040/00461/AM16/	Lic.No/Date:0510397471 02.02.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

145	Case No.:63/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00066/AM17/	RLA File :05/23/040/00459/AM16/	Lic.No/Date:0510397502 04.02.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

146	Case No.:68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

147	Case No.: 67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

148	Case No.: 62/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00065/AM17/	RLA File :05/24/040/00551/AM16/	Lic.No/Date:0510397556 10.02.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

149	Case No.: 73/2/80-ALC2/2016	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00076/AM17/	RLA File :05/23/040/00418/AM16/	Lic.No/Date:0510397564 10.02.2016	Defer Date:07.06.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.				

150	Case No.: 66/2/80-ALC2/2016	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00069/AM17/	RLA File :31/83/040/00158/AM16/	Lic.No/Date:3110065964 16.02.2016	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/117 dated 03.05.2016 as under:-				
- Quantities of import items at Sl. No. 1 & 6 may be allowed on net to net basis with accountability clause. "UOM" of import items at Sl. No. 2 to 5 may be corrected as "Kgs." - Quantity of import item at Sl. No. 2 may be allowed as 182 Kgs. as 1.55 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 217 Kgs. as 2.07 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 4 may be allowed as 613.2 Kgs. as 1.62 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 5 may be allowed as 219.8 Kgs. as 3.49 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.				
RA may take further necessary action accordingly.				

151	Case No.: 94/2/80-ALC2/2016	Party Name: MVS ENGINEERING LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00097/AM17/	RLA File :05/24/040/00548/AM16/	Lic.No/Date:0510397653 18.02.2016	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/151 dated 03.05.2016 as under:- - Words "Containing 2116 Kgs. of Carbon Molecular Sieves" may be suffixed with a description of export product. - Quantity of import item may be allowed as applied for i.e. 2116 Kgs. on net to net basis. RA may take further necessary action accordingly.			

152	Case No.: 90/2/80-ALC2/2016	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Closed
	HQ File :01/80/050/00093/AM17/	RLA File :03/95/040/00928/AM16/	Lic.No/Date:0310802780 23.02.2016	
	Decision: The Committee noted that RA vide letter F.No.03/95/040/928/AM16/240 dated 23.02.2016 has informed that the above mentioned AA has been issued on net to net basis under GN-4 for Engineering Products and decided to close the case. RA may take further necessary action accordingly.			

153	Case No.: 92/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00095/AM17/	RLA File :05/24/040/00591/AM16/	Lic.No/Date:0510397741 26.02.2016	Defer Date:07.06.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

154	Case No.: 89/2/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00092/AM17/	RLA File :03/95/040/00822/AM16/	Lic.No/Date:0310802933 01.03.2016	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/154 dated 03.05.2016 as under:- - Quantity of import item at Sl. No.1 may be allowed as 1.05 Kgs./Kg. content in the export item. - Words "Thickness: 0.345mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 10137.6 Kgs. as 1.76 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap. - Words "Thickness: 0.335mm $\pm$ 5 %" may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as 3504.6 Kgs. as 1.77 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.			

RA may take further necessary action accordingly.

155	Case No.: 91/2/80-ALC2/2016	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00094/AM17/	RLA File :05/23/040/00509/AM16/	Lic.No/Date: 0510397776 01.03.2016	Defer Date: 07.06.2016
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application as under vide ID No.12/36/2016-TSW/155 dated 03.05.2016 and decided to send it to the firm to furnish reply:- 1. Purity of Nitrogen to be generated by the "Nitrogen Plant" at Sl. No. 2 of list of export items 2. Basis/justification for the quantities of import items. Case is deferred to 07.06.2016.			

156	Case No.: 93/2/80-ALC2/2016	Party Name: TECHNIP INDIA LTD	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00096/AM17/	RLA File :05/24/040/00595/AM16/	Lic.No/Date: 0510397781 02.03.2016	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/156 dated 03.05.2016 as under:- 1. Net empty weight of export product may be specified as 111.3 MT. 2. Quantities of import items at Sl. No. 1, 3,4, 6, 8, 9 & 20 may be allowed on net to net basis as claimed by the firm. 3. Import item at Sl. No. 2 may be allowed as per policy for spares. 4. Quantity of import item at Sl. No. 5 may be allowed inclusive of 0.83 % wastage as claimed by the firm. 5. Quantity of import item at Sl. No. 7 may be allowed inclusive of 1.3 % wastage as claimed by the firm. 6. Import items at Sl. Nos. 10 to 17 & 21 to 26 may be allowed on net to net basis with accountability clause. 7. Quantities of import items at Sl. No. 18 & 19 may be allowed 1.02 Mtr./Mtr. content in the export products. RA may take further necessary action accordingly.			

157	Case No.: 84/2/80-ALC2/2016	Party Name: BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00087/AM17/	RLA File :06/24/040/00046/AM16/	Lic.No/Date: 0610038331 03.03.2016	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/157 dated 03.05.2016 as under:- Advance Authorization may be ratified as per GN-4 for Engineering products.			

RA may take further necessary action accordingly.

158	Case No.: 87/2/80-ALC2/2016	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Approved
	HQ File :01/80/050/00090/AM17/	RLA File :03/95/040/00937/AM16/	Lic.No/Date:0310803157 08.03.2016	
	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/158 dated 03.05.2016 as under:- 1. Words " Thickness: 0.345mm $\pm$ 5 %" may be suffixed with the description of import item at and its quantity may be allowed as applied for i.e. 15264 Kgs. as 2.40 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scrap. RA may take further necessary action accordingly.			

159	Case No.: 88/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date:07.06.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 07.06.2016.			

160	Case No.: 99/2/80-ALC2/2016	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00102/AM17/	RLA File :03/95/040/00786/AM16/	Lic.No/Date:0310803239 11.03.2016	Defer Date:07.06.2016
	Decision: The Committee decided to request RA & Firm to send 4 sets of application for consideration of the case. Case is deferred to 07.06.2016.			

161	Case No.: 96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date:07.06.2016
	Decision: The Committee decided to request RA & Firm to send 4 sets of application for consideration of the case. Case is deferred to 07.06.2016.			

162	Case No.: 100/2/80-ALC2/2016	Party Name: AQUASUB ENGINEERING	Meet No/Date:2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00103/AM17/	RLA File :32/24/040/00044/AM16/	Lic.No/Date:3210077864 13.04.2016	Defer Date:07.06.2016

Decision: The Committee decided to request RA & Firm to send 4 sets of application for consideration of the case.
Case is deferred to 07.06.2016.

163	Case No.: 101/2/80-ALC2/2016	Party Name: AQUASUB ENGINEERING	Meet No/Date: 2/80-ALC2/2016 26.04.2016	Status: Deferred
	HQ File :01/80/050/00104/AM17/	RLA File :32/24/040/00042/AM16/	Lic.No/Date:3210077866 13.04.2016	Defer Date:07.06.2016
	Decision: The Committee decided to request RA & Firm to send 4 sets of application for consideration of the case. Case is deferred to 07.06.2016.			

S.No.34

Case No. A/R-93	M/s. Gas Tech Engineering	HQF.No.01/80/050/00575/AM13/DES.I	Licence No. & date
Meeting No.02/17	(India) Pvt. Ltd.,	RA.F.No.05/23/040/00447/AM13	0510345184
Date: 26.04.2016	Faridabad	Request for revision of norms	dt.07.02.2013

Decision: The Committee noted that the firm was asked to submit assembly drawing of "Gas Regeneration Unit Package" (export item) showing use of 3 Nos. of "Horizontal Reciprocating Triplex Plunger Pump with motor" (import item No. 11) as per DIPP Note No. 12/120/2015-TSW/93-A/R dated 10.11.2015. NC further noted that the firm has not replied to the final reminder sent to them on 08.01.2016 and decided to **reject the case with direction to the firm to pay applicable custom duty with interest for EODC.**

RA may take further necessary action accordingly.

S.No.35

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd.,	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.02/17	Pune	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 26.04.2016		Request for revision of norms	dt.26.02.2014

Decision: The Committee noted that firm's reply dated 26.11.2015 has been sent to C&PC on 09.12.2015 for examination and comments.

Case is deferred to 07.06.2016.

S.No.36

Case No. A/R-41	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00016/AM14/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.07/24/040/00452/AM13	0710093506
Date: 26.04.2016		Request for fixation of norms	dt.01.02.2013

Decision: The Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee noted that the firm has submitted a copy of the EPCG licence vide its reply dated 16.11.2015. The Committee decided to deliberate further on it.

Case is deferred to 07.06.2016.

S.No.37

Case No. A/R-89	M/s. Freedom Ophthalmic Pvt. Ltd., Hosur	HQF.No.01/80/050/00525/AM15/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.04/24/040/00232/AM15	0410159832
Date: 26.04.2016		Request for amendment of norms	dt.03.12.2014

Decision: The Committee noted that firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015, followed by reminder on 23.10.2015 and 11.01.2016 to expedite their comments and decided to remind C&PC again to expedite comments.
Case is deferred to 07.06.2016.

S.No.38

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.53/21/040/00002/AM10	5310008377
Date: 26.04.2016		Request for fixation of norms	dt.28.05.2009

Decision: The Committee noted that firm's reply dated 02.01.2016 has been sent to C&PC on 06.01.2016 for comments and decided to await comments.
Case is deferred to 07.06.2016.

S.No.39

Case No. A/R-151	M/s. Micro-Tech C.N.C. Pvt. Ltd., Hosur Tamil Nadu	HQF.No.01/80/050/00207/AM13/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.07/24/040/00096/AM13	0710088933
Date: 26.04.2016		Request for revision of norm	dt.15.06.2012

Decision: The Committee noted that the firm's additional information dated 05.04.2016 has been received and is being sent to DHI for examination and comments.

Case is deferred to 07.06.2016.

S.No.40

Case No. A/R-153	M/s. ISGEC Heavy Engineering Ltd., Yamunnagar	HQF.No.01/80/050/00102/AM16/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.05/23/040/00534/AM15	0510393476
Date: 26.04.2016		Request for revision of norm at import item No.1.	dt.04.03.2015

Decision: The Committee noted that the firm's request dated 17.09.2015 has been sent to DHI on 22.01.2016 for comments.
Case is deferred to 07.06.2016.

S.No.41

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd., Mumbai	HQF.No.01/80/050/00489/AM15/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.03/95/040/00564/AM15	0310790197
Date: 26.04.2016		Request for fixation of norm	dt.13.10.2014

Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DIT on 22.01.2016 for comments.
Case is deferred to 07.06.2016.

S.No.42

Case No. A/R-170	M/s. Prijai Heat Exchangers Pvt. Ltd., Navi Mumbai	HQF.No.01/80/050/00134/AM12/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.03/95/040/01024/M111	0310622823
Date: 26.04.2016		Request for fixation of norms	dt.23.03.2011

Decision: The Committee noted that DIPP representative present in the meeting has raised following deficiency in the firm's application and decided to send it to the firm to furnish reply:-

"Sl.No.3, 4, 5& 11 (Export Product wise) of Standard Deficiency Format".

Case is deferred to 07.06.2016.

S.No.43

Case No. A/R-171	M/s. Boysen India Ltd., Utter Pradesh	HQF.No.01/80/050/00151/AM16/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.05/23/040/00113/AM16	0510394692
Date: 26.04.2016		Request for fixation of norms	dt.24.06.2015

Decision: The Committee noted that the firm's request dated 01.01.2016 has been sent to MSME on 07.03.2016 for comments.

Case is deferred to 07.06.2016.

S.No.44

Case No. A/R-172	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00513/AM15/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.05/24/040/00359/AM15	0510391954
Date: 26.04.2016		Request for revision of norms	dt.12.11.2014

Decision: The Committee noted that the firm's request dated 15.02.2016 has been sent to C&PC on 07.03.2016 for comments.

Case is deferred to 07.06.2016.

S.No.45

Case No. A/R-173	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00514/AM15/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.05/24/040/00367/AM15	0510391973
Date: 26.04.2016		Request for revision of norms	dt.13.11.2014

Decision: The Committee noted that the firm's request dated 15.02.2016 has been sent to C&PC on 07.03.2016 for comments.

Case is deferred to 07.06.2016.

S.No.46

Case No. A/R-174	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00507/AM15/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.05/24/040/00377/AM15	0510392135
Date: 26.04.2016		Request for revision of norms	dt.25.11.2014

Decision: The Committee noted that the firm's request dated 15.02.2016 has been sent to C&PC on 07.03.2016 for comments.

Case is deferred to 07.06.2016.

S.No.47

Case No. A/R-183	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00380/AM12/DES .I	Lic. No. & date
Meeting No.02/17		RLA, No.04/24/040/00221/AM09 RLA, No.04/24/040/00228/AM10 RLA, No.04/24/040/00053/AM11 RLA, No.04/24/040/00072/AM12 RLA, No.04/24/040/00224/AM12 RLA, No.04/24/040/00166/AM13 RLA, No.04/24/040/00044/AM14 RLA, No.04/24/040/00294/AM14	(1) 0410101668 dt.16.01.2009 (2) 0410110480 dt.31.12.2009 (3) 0410114549 dt.16.06.2010 (4) 0410125099 dt.17.06.2011 (5) 0410130238 dt.11.11.2011 (6) 0410142832 dt.23.01.2013 (7) 0410147660 dt.01.07.2013 (8) 0410156908 dt.08.04.2014
Date: 26.04.2016		Request for revision of norms	

Decision: The committee decided to modify/amend the norms as per written recommendation of DHI vide UO No.3/166/2015/TSW (B) dated 05.04.2016 as under for the purpose of regularization of the above mentioned AAs (copies to be sent to RA and the firm):-

AA No.0410130238 dated 11.11.2011

The applicant has represented for modification of earlier recommendations based on the dimensions of the one of the inputs and export product in place of the weight including allowance for end holding while machining and facing and same is recommended as under:-

Export Product	Nos	Input recommended	Nos
Bronze pin 26mmdia, 46mm length for injector roller Tappet	42	Bronze rod 28mm dia, 2550 length	01
Bronze pin 16mmdia, 36 mm length for Exhaust roller Tappet	52	Bronze rod 28mm dia, 2550 length	01

AA No.0410101668 and other AAs on repeat basis of AA No.0410130238 dated 11.11.2011 as per DHI UO Note dated 03.05.2016.

RA may take further necessary action accordingly.

S.No.48

Case No. A/R-11	M/s. ISGEC Heavy Engineering Ltd., Noida, Uttar Pradesh	HQF.No.01/80/050/00358/AM16/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.05/23/040/00237/AM16	0510395598 dt.14.09.2015
Date: 26.04.2016		Request for revision of norms	

Decision: The Committee noted that the firm's request dated 21.03.2016 has been sent to DHI on 28.04.2016 for comments.

Case is deferred to 07.06.2016.

S.No.49

Case No. A/R-12	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00354/AM16/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.05/23/040/00190/AM16	0510395154
Date: 26.04.2016		Request for correction in quantity of import item No.6 of norms	dt.03.08.2015

Decision: The Committee noted that the firm's request dated 31.03.2016 has been sent to DIPP on 28.04.2016 for comments.

Case is deferred to 07.06.2016.

S.No.50

Case No. A/R-13	M/s. ISGEC Hitachi Zosen Ltd., Noida Utter Pradesh	HQF.No.01/80/050/00310/AM16/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.05/23/040/00175/AM16	0510395153
Date: 26.04.2016		Request for correction in quantity of import item No.1 of norms	dt.03.08.2015

Decision: The Committee noted that the firm's request dated 31.03.2016 has been sent to DIPP on 28.04.2016 for comments.

Case is deferred to 07.06.2016.

S.No.51

Case No. A/R-14	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00060/AM16/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.03/95/040/00908/AM15	0310793628
Date: 26.04.2016		Request for correction in quantity of import item No.4 of norms	dt.05.02.2015

Decision: The Committee noted that the firm's request dated 02.12.2015 has been sent to DIPP on 28.04.2016 for comments.

Case is deferred to 07.06.2016.

S.No.52

Case No. A/R-15	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00170/AM13/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.03/95/040/00078/AM13	0310697184
Date: 26.04.2016		Request for revision/amendment of norms	dt.01.06.2012

Decision: The Committee noted that the firm's request dated 18.08.2015 has been sent to DIPP on 28.04.2016 for comments.

Case is deferred to 07.06.2016.

Han
HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.53

Case No. A/R-16	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00197/AM15/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.03/95/040/00034/AM15	0310783663
Date: 26.04.2016		Request for revision of norms	dt.30.05.2014

Decision: The Committee noted that the firm's request dated 27.05.2015 has been sent to DIPP on 28.04.2016 for comments.

Case is deferred to 07.06.2016.

S.No.54

Case No. A/R-17	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00288/AM12/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.03/95/040/00346/AM12	0310649471
Date: 26.04.2016		Request for amendment of norms	dt.19.08.2011

Decision: The Committee noted that the firm's request dated 10.11.2015 has been sent to DIPP on 28.04.2016 for comments.

Case is deferred to 07.06.2016.

S.No.55

Case No. A/R-18	M/s. Micron Instruments Pvt. Ltd., New Delhi	HQF.No.01/80/050/00684/AM15/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.05/24/040/00540/AM15	0510393233
Date: 26.04.2016		Request for revision of norms	dt.16.02.2015

Decision: The Committee decided to modify/amend the norms based upon recommendation of DIPP vide ID Note No. 12/36/2016-TSW/18-A/R dated 03.05.2016 as under:-

1. Net weight of export product may be specified as 491.57 Kgs.
2. Quantity of import item may be allowed as 2108.84 Kgs. as 4.29 Kgs./Kg. content in export product after taking 6% recovery from scrap.

RA may take further necessary action accordingly.

S.No.56

Case No. A/R-19	M/s. Stanadyne Amalgamation Pvt. Ltd., Thiruvallur(RN)	HQF.No.01/80/050/00557/AM15/DE S.I	Lic. No. & date
Meeting No.02/17		RA.F.No.04/24/040/00235/AM15	0410159951
Date: 26.04.2016		Request for fixation of norms	dt.01.01.2015

Decision: The Committee noted that the firm's request dated 09.02.2016 has been sent to MSME on 28.04.2016 for comments.

Case is deferred to 07.06.2016.

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HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

Department of Heavy Industry
Udyog Bhawan

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26/04/16

Sub- AA No-310788243 , dt- 21.8.2014, M/s Kamar infrastructure

Reply to SI no 1 of this office letter dated 03/07/2015 has not been enclosed. The firm has also not submitted the sl no 2 of this office letter. Form 16 A of application is also not available.

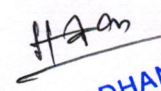
In view of above, DGFT is requested to provide information as per this office letter of 03/07/15 along with sl no 16 A of ANF4A. The reply should be correlated with list of import & export given in the application ANF4A.


(K.K. Tiwari)

Industrial Adviser

Dy DGFT, DES-1

TSW(B) 3/119/2015 dated- /3/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

26/4/16

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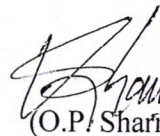
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 5th April, 2016

OFFICE MEMORANDUM

Sub: Application from M/s Carl Zeiss India Bangalore Pvt. Ltd. for the import of raw material against the export of items given in the application for issue of advance licence (Licence No. 0710106626 dated 03.09.2014) – reg.

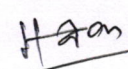
The undersigned is directed to refer to DGFT U.O. No. 01/80/050/00483/AM-15/DES-1/1220 dated 08.12.2015 forwarded an application for issue of advance licence from M/s Carl Zeiss India Bangalore Pvt. Ltd. for the import of raw material against the export of items given in the application for issue of advance licence (Licence No. 0710106626 dated 03.09.2014) and to communicate that the firm's application has been examined and recommended as applied.

This issues with the approval of Joint Secretary (Petrochemicals).


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Sl.No.28
26/4/15

Department of HI

Udyog Bhavan

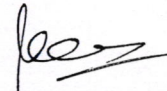
Ref: AANo 0310792501 L&TMHI Boiler

Export Product: Boiler pressure parts -3 sets as per AA to MHI Japan

Inputs

Sino/ Item	Wastage % on net weight
1to4,8	As per 21 of C-1742
5	As per Raw material(2) in C-1647
11to15	as per Misc in C-1647
6,7,9,10	net to net with accountability clause under GN4.

This has the approval of JS(RKS).

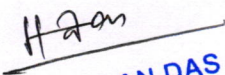


(K.K.Tiwari)

Industrial Adviser

DYDGFT

TSWB 3/26/2016 dated 26/4/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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26/04/2016

Govt. Of India
Ministry of Micro Small and Medium enterprises
Office of the Development Commissioner
Mechanical Division

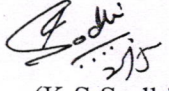
30(150)/15-ME

Subject: AA no 0910062058 dated 22.05.15 for M/s Vem Technologies Pvt Ltd

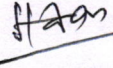
The norms may be fixed as follows:-

- Net per unit weight of servo unit and fins locker unit may be mentioned as 8.2kg and 3.1 kg respectively.
- S.no 14 of import product may be allowed for 1555 kg after affecting 15% recovery for scrap and inclusive of 275% wastage.
- S.no 15 of import product may be allowed for 2923 kg after affecting 15% recovery for scrap and inclusive of 352% wastage.
- S.no 16 of import product may be allowed for 26.35 kg after affecting 15% recovery for scrap and inclusive of 56% wastage.
- S.no 17 of import product may be allowed for 2781 kg after affecting 5% recovery for scrap and inclusive of 411% wastage.
- S.no 13, 18 and 19 of import product may be allowed for 960 m, 30 m and 6 m respectively.
- S.no 20 of import product may be allowed for 8.6 kg after affecting 15% recovery for scrap and inclusive of 264% wastage.
- S.no 1 to 12 may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director (ME)


(K.S.Sodhi)
AD (ME)

Shri H. Das ,FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(150)/15-ME dated 02.05.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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26/4/16

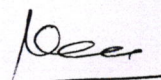
Department of Heavy Industry

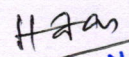
NC-I Meeting dated 26/4/2016 actually held on 3/5/2016

ID No	AA No	Name	
✓ 40	510395029	Dee	SIONC- 1647/1742/ GN-4/Repeat EP: Prefabricated pipings for LP Steam Item 1,2,6,7- 1.02Kg/Kg content in EP Item 3,4,5 Net to net under GN4
80	510396447	Dee	EP: Prefabricated pipings for Boiler HRSG Item 1to4, 8 to 10- 1.02Kg/Kg content in EP Item 5 to7 Net to net under GN4
88	410161384	IHD	GN4
93	310801039	TPP	C-1647
47 M	410101668 and other AAs	Auto tech	Repeat of 410130238

NC may take a view

DyDGFT-DES-I


(K.K. Tiwari)
Industrial Adviser


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
New Delhi

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26/4/80

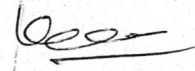
Department of Heavy Industry

Subject: Ratification of AA No.0410160908 of BHEL Piping Centre, Chennai

Export Product: Steam Generator Pipings for 2X500MW NLC New Neyveli (Export Wt. 4298MT).

Inputs:

SI No.	Repeat/SION/GN-4
1-3	% wastage as per C-1647 (Raw Material: Si No. 9 to 12)
4, 6-12, 14	GN-4
5	C-1647 (Raw Material: Si No. 15)
13	Spares as per policy

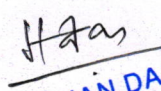


(K.K. Tiwari)
Industrial Advisor

DYDGFT, DES-I

File No. 2/39/2016/TSW(B)

Dated 2/05/16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry

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26/4/80

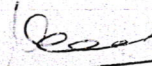
Subject: Ratification of AA No.0410160969 of BHEL Ranipet

Export Product: Air Pre Heater, Fans & Louver Dampers/Gates to 2X800MW NTPC Darlipalli STPP
(Export Wt. 4061MT).

Inputs:

SI No.	Repeat/SION/GN-4
1-3	% wastage as per C-1647 (Raw Material: SI No. 2 & 3)
4-13	GN-4

Item No.8 (HAD) may be amended as Fan Blade Actuator.



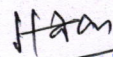
(K.K. Tiwari)

Industrial Advisor

DYDGFT, DES-I

File No. 3/43/2016/TSW (B)

Dated 2/05/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

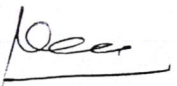
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26/4/16

Department of Heavy Industry

NC-I Meeting dated 26/4/2016 actually held on 3/5/2016

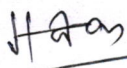
ID No	AA No	Name	
40	510395029	Dee	SIONC- 1647/1742/ GN-4/Repeat EP: Prefabricated pipings for LP Steam Item 1,2,6,7- 1.02Kg/Kg content in EP Item 3,4,5 Net to net under GN4
80	510396447	Dee	EP: Prefabricated pipings for Boiler HRSG Item 1to4, 8 to 10- 1.02Kg/Kg content in EP Item 5 to7 Net to net under GN4
88	410161384	IHD	GN4
93	310801039	TPP	C-1647
47 M	410101668 and other AAs	Auto tech	Repeat of 410130238

NC may take a view


(K.K. Tiwari)

Industrial Adviser

DyDGFT-DES-I


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

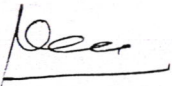
88
26/4/16

Department of Heavy Industry

NC-I Meeting dated 26/4/2016 actually held on 3/5/2016

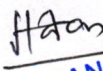
ID No	AA No	Name	
✓ 40	510395029	Dee	SIONC- 1647/1742/ GN-4/Repeat EP: Prefabricated pipings for LP Steam Item 1,2,6,7- 1.02Kg/Kg content in EP Item 3,4,5 Net to net under GN4
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NC may take a view


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Udyog Bhawan, New Delhi

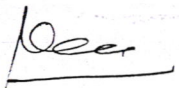
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26/4/16

Department of Heavy Industry

NC-I Meeting dated 26/4/2016 actually held on 3/5/2016

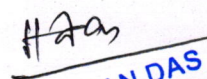
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NC may take a view


(K.K.Tiwari)

Industrial Adviser

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Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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26/4/2016

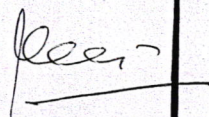
Department of Heavy Industry

Subject: Ratification of AA No. 0410161501 of BHEL Piping Centre, Chennai

Export Product: Steam Generator Pipings for 3X660MW BARH STPP Stage I (Export Wt. 5537MT).

Inputs:

SI No.	Repeat/SION/GN-4
1 to 2 & 14	% wastage as per C-1647 (Raw Material: Si No. 9 to 12 & Si No. 2)
3,5,6,8,11	GN-4
4	C-1647 (Raw Material: Si No. 15)
7,9,10	Spares as per policy
12,13	As per misc-items C-1647

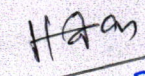


(K.K. Tiwar)
Industrial Advisor

DYDGFT, DES-I

File No. 3/40/2016 TSWB.

Dated 21/5/16.


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
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भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

संख्या

No....17.(13)/2016-IPHW

दिनांक

Date: 21.03.2016

M/s. Alstom Transport India Limied
S.F. No. 41, Kangeyampalayam Village
Sulur, Coimbatore
Tamil Nadu -641401

Sub:- Application for ratification of norms of Advance Licence No. 3210077807 dated 29.01.2016 "Railway Traction and Signalling Equipments."

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

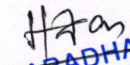
- Details of export product .
- Quantity of import item required to manufacture one unit of export product for each export product separately without any wastage.
- Wastage claimed in manufacturing process
- Justification of wastage ,

Yours faithfully


(Saurabh Ranjan)
Scientist 'B'

✓ Copy to:
Shri Haradhan Das
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi

w.r.t. DGFT ID Note No. 01/80/050/447/AM16/DES-1/1595 dated 7.3.2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi



ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

Department of Heavy Industry
Udyog Bhawan

S.No. 047
29/3/2016
26/4/2016

04/03/20238

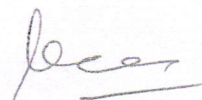
Ref: AA41030238 Auto tech Industries Chennai .

The applicant has represented for modification of earlier recommendations based on the dimensions of the one of the inputs and export product in place of the weight including allowance for end holding while machining and facing and same is recommended as under:

Export Product	Nos	Input recommended	Nos
Bronze pin 26mmdia,46mm length for injector roller Tappet	42	Bronze rod28mm dia, 2550mm length	01
Bronze pin 16mmdia,36mm length for Exhaust roller Tappet	52	Bronze rod28mm dia, 2550mm length	01

Other inputs remain unchanged.

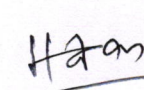
This issues with the approval of JS(RKS).


(K.K.Tiwari)

Industrial Adviser

Dy DGFT, DES-I

TSWB/3/166/2015 DATED 5/4/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

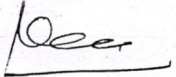
47 M
26/4/16

Department of Heavy Industry

NC-I Meeting dated 26/4/2016 actually held on 3/5/2016

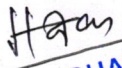
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